

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 114/MP/2017

- Subject : Petition under Section 79(1)(c) read with Section 28 and 29 of the Electricity Act, 2003 and the applicable Regulations notified by the Commission in respect of transmission capacity allocation to the generating projects in Sikkim qua Teesta-V 400 kV line i.e. Rangpo-Siliguri 400 kV d/C line inter-State transmission system of PGCIL pending the construction and completion of the Teesta-III Kishanganj 400 kV D/C quad-moose line by Teesta Valley Power Transmission Limited.
- Date of hearing : 15.6.2017
- Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member
- Petitioners : Dans Energy (P) Limited & Others.
- Respondent : Power System Operation Corporation Limited & Others.
- Parties present : Shri K.K. Bandhopadhyay, ERPC
Shri R.G. Srinagesh, DEPL
Shri Pratyush Singh, DEPL
Shri Sandeep Purohit, DEPL
Shri Venkatesh, DEPL
Shri Kishore, DEPL
Shri Amit Kapur, Advocate, SKPPL
Shri Ravi Kishore, Advocate, PTC
Shri S.K. Bhowmick, TPTL
Shri S. Naresh Kumar, TPTL
Shri Ashok Rajan, NLDC
Shri Kaushik Dey, NLDC
Shri U.K. Verma, NLDC
Shri S.S. Barpanda, NLDC
Shri S.C. Saxena, NLDC
Shri Subhendu Mukherjee, ERLDC
Shri P. Mukhopadhyay, ERLDC
Shri Rajesh Sharma, GIPL
Shri Anshuman Gothwal, GIPL
Shri Jaideep Lakhtakia, TUL

Ms. Jyoti Prasad, PGCIL
Shri Ramchandra, PGCIL

Record of Proceedings

Learned counsel for the petitioners submitted that as per the Commission's directions dated 6.6.2017, the petitioners have filed the requisite information and a meeting was convened by Eastern Regional Power Committee (ERPC) on 13.6.2017 with all the stakeholders. Learned counsel further submitted that in terms of the meeting, SPS testing would be carried out on 19.6.2017.

2. Learned counsel appearing on behalf of Sneha Kinetic Power Project Limited (SKPPL) referred to the Commission's ROP dated 6.6.2017 and submitted that Dikchu HEP of SKPPL is at par with all other generators and the petitioners have not impleaded it as a party in the petition even though it is similarly placed. Learned counsel requested the Commission to direct the petitioners to implead SKPPL as party to the petition and share copy of the petition. Learned counsel for the petitioners submitted that SKPPL was at liberty to file a separate petition if it felt aggrieved by the decision of the ERPC in the meetings dated 14.10.2016 and 30.11.2016.

3. The representative of ERPC submitted that keeping in view the water spillage during monsoon season, there is a requirement to review the loadability of 400 KV D/C Rangpo-Siliguri transmission line in line with the decisions taken in the previous meetings of ERPC. However, for enhancement of transmission capacity, full proof SPS operation is required. The representative of ERPC further submitted that in the meeting held on 13.6.2017, it was *inter-alia* unanimously agreed that (i) PGCIL would implement the modified SPS at Rangpo before 19.6.2017 and the SPS under modified version would be tested with breakers open on 19.6.2017, (ii) the complete response from signal initiation to tripping of CB at site may be measured and placed in the next meeting that is scheduled for 21.6.2017, and (iii) based on the performance of SPS testing, decision on step-wise enhancement of the optimum transfer capability of Rangpo-Siliguri line would be taken in the next meeting. The representative of ERPC further requested the Commission to advise PGCIL to implement TUL-Rangpo tripping scheme from Rangpo end in SPS at the earliest.

4. Learned counsel for Teesta Urja Limited (TUL) submitted that all the projects of the petitioners viz Jorethang loop, Chuzachen and Tashiding HEPs as well as Teesta III HEP of TUL are at par with respect to evacuation of their power through Rangpo-Siliguri line, considering the fact that such an arrangement is only an interim arrangement for all the projects and as per the existing power evacuation scheme, all the projects are to be evacuated using Rangpo-Kishanganj line and to be pooled at Kishanganj substation. Learned counsel further submitted that as per Regulation 6.5.2(a) of the Grid Code, the Short Term Open Access Customers shall be curtailed

first followed by the Medium Term Customers which shall then be followed by Long Term Customers and amongst the customers of a particular category, curtailment shall be carried out on pro-rata basis. Learned counsel requested the Commission to vacate the stay granted vide RoP dated 6.6.2017.

5. After hearing the learned counsels for the parties, the Commission directed the petitioners to implead Sneha Kinetic Power Project Limited (SKPPL) and serve copy of the petition on SKPPL immediately. SKPPL was directed to file its reply by 20.6.2017, with an advance copy to the petitioner. The Commission directed the parties that due date of filing the reply and rejoinder should be strictly complied with. No extension shall be granted on that account.

6. The Commission directed ERPC to place on record the outcome of the meeting scheduled on 21.6.2017.

7. The Commission directed that stay granted in para 5 of the ROP dated 6.6.2017 shall be continued till the next date of hearing.

8. The Commission requested the CEA to assist the Commission on the issue in the next date of hearing.

9. The Commission directed to list the petition for hearing on 22.6.2017.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Legal)**